

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TT/2016

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset I: 1 No. 1X500 MVA ICT at 400/220 kV Subhasgram Sub-station along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 kV Subhasgram Sub-station and Asset II: Shifting of 2x50 MVAR line Reactor from Patna end of 400 kV Kahalgaon/Barh-Patna D/C line to Balia end of 400kV Patna-Balia D/C line under Transmission System for "Eastern Region Strengthening Scheme VIII" in Eastern Region

Date of Hearing : 17.11.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power(Holding) Company Limited and 5 others

Parties present : Shri V.P. Rastogi, PGCIL
Shri Mukesh Bhakar, PGCIL
S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The learned counsel of BSP(H)CL vide letter dated 11.11.2016 made a request for a short adjournment on account of some personal difficulty. The Commission taking into consideration the request of learned counsel of BSP(H)CL directed to list the matter on 6.12.2016.

2. The Commission directed the petitioner to file the following information, on affidavit by 30.11.2016 with a copy to the respondents:-



- a) Documents in support of interest rate for SBI (2014-15) loan as 10.25% and 9.55% for Asset-I and Asset-II respectively, as per their respective Form-9C. If there is any default in the interest payment on any loan in any asset, mentioned in Form-9C, provide the details;
- b) Form-10B (Statement of de-capitalization) in case of Asset-II and in which Petition No. the AFC of these shifted 2X50 MVAR line reactors of Patna Substation are/were being claimed;
- c) Form-15 (actual cash expenditure) for both the assets;
- d) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-station and transmission line, separately, for both the assets;
- e) CEA certificate under Regulation 43 of CEA (measures related to safety & electric supply) Regulations, 2010 for the assets covered in the instant petition;
- f) With regard to additional capital expenditure on account of balance and retention payment, nature/works against which the payment is withheld;
- g) Coloured single line diagram with clearly indicating assets covered in the instant petitions alongwith downstream details;
- h) Details of coordination done with WBSETCL regarding associated downstream system;
- i) Whether ICT is in operation since its COD?; and
- j) For Asset-II, the treatment of bay equipments for existing bay of Patna and whether new bay have been constructed at Balia end to install this reactor?. Explain the reason for not claiming the O&M expenses.

By order of the Commission

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(T. Rout)
Chief (Law)

